

**PAPERS LAID ON THE TABLE
DELHI MOTOR VEHICLES
FOURTH AMENDMENT) RULES**

THE MINISTER OF STATE IN THE
MINISTRY OF SHIPPING AND
TRANSPORT (SHRI M. B. RANA):
I beg to lay on the Table:

A copy of the Delhi Motor Vehicles (Fourth Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. F. 3(19)/73-Tpt. in Delhi Gazette, dated the 22nd October, 1973, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939. (Placed in Library. See No. LT-6017/73).

**ORISSA RICE (MOVEMENT CONTROL
(AMENDMENT) ORDER AND ANNUAL
REPORT OF ICAR FOR 1970-71.**

THE MINISTER OF STATE IN THE
MINISTRY OF AGRICULTURE
(SHRI ANNASAHEB P. SHINDE):
I beg to lay on the Table:

(1) A copy of the Orissa Rice (Movement Control) (Amendment) Order, 1973 (Hindi and English versions) published in Notification No. G.S.R. 412(E) in Gazette of India, dated the 30th November, 1973, under sub-section (6) of section 3 of the Essential Commodities Act, 1955 [Placed in Library. See No. LT-6018/73].

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1970-71.

(ii) A statement showing reasons for delay in laying the above Report.

[Placed in Library. See No. LT-6019/73.]

Sugar (Price Determination for 1973-74 Production) order and Orissa Notification etc.

THE MINISTER OF STATE IN THE
MINISTRY OF AGRICULTURE
(PROF. SHER SINGH): I beg to lay
on the Table:

(1) A copy of the Sugar (Price Determination for 1973-74 Production) Order, 1973 (Hindi and English versions) published in Notification No. G.S.R. 509(E) in Gazette of India, dated the 28th November, 1973, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in library. See No. LT-6020/73.]

(2) (i) A copy each of the following Orissa Notifications under sub-section (3) of section 150 of the Orissa Grama Panchayat Act, 1964, read with clause (c) (iv) of the Proclamation dated the 3rd March, 1973 issued by the President in relation to the State of Orissa:—

(a) S.R.O. No. 358/73 published in Orissa Gazette dated the 23rd March, 1973 making certain amendments to the Orissa Grama Panchayat Rules, 1968, together with an explanatory note.

(b) S.R.O. No. 808/73 published in Orissa Gazette dated the 28th August, 1973 making certain amendment to the Orissa Grama Panchayat Rules, 1968 together with an explanatory note.

(ii) Two statements (Hindi and English versions) showing reasons for delay in laying the above Notifications.

(iii) Two statements (Hindi and English versions) explaining the reasons for not laying the Hindi versions of the Notifications mentioned at (i) above.

(i) above. [Placed in Library. See No. LT-6021/73.]

श्री अटल बिहारी वाजपेयी (ग्वालियर) :
अध्यक्ष जी, माननीय शेर सिंह जी जो कागज
सभा पटल पर रख रहे हैं उनके बारे में
मैं निवेदन कर रहा हूँ।

“(iii) Two statements (Hindi and English Versions) explaining the reasons for not laying the Hindi versions of the Notifications mentioned at (i) above.”

यह स्टेटमेंट शायद आप ने देखा नहीं।
इसका कहना यह है कि उड़ीसा के नियम
हैं, वहाँ नियम अंग्रेजी में बनते हैं इस
लिए हम हिन्दी में नहीं रख रहे हैं।

MR. SPEAKER: Are you talking
of item No. 3? That was not laid on
the Table by Prof. Sher Singh but by
Shri Annasaheb P. Shinde...

श्री अटल बिहारी वाजपेयी : नम्बर 4 में
आइटम नम्बर 3 के बारे में मैं कह रहा हूँ।
इसका कहना यह है कि हम यह हिन्दी में
नहीं रख सकते क्योंकि यह नियम उड़ीसा से
सम्बन्धित हैं। और इन्होंने यह भी कहा है
कि हमारे यहां कोई नियमों का अनुवाद करने का
इंतजाम नहीं है। अध्यक्ष महोदय, यह बात
किसी के गले के नीचे नहीं उतर सकती।

अगर उड़ीसा में नियम अंग्रेजी में छपे
हैं तो उनका अनुवाद केन्द्र में हिन्दी में होना
चाहिए। ये नियमसभापटल पर रखे जा रहे हैं
उनका हिन्दी में अनुवाद आवश्यक है रखना।
मंत्री महोदय बयान दे कर बच नहीं सकते हैं।
आप जरा पढ़िए इसको।

“The notification is of local interest in a non-Hindi State and applicable to Orissa State only.”

लेकिन नियम सभा पटल पर रखे जा रहे हैं।
यह सभा पटल लोक सभा का है। लोक सभा
कानून बना चुकी है कि अंग्रेजी और हिन्दी
का समान रूप से व्यवहार होगा।

MR. SPEAKER: If it comes in the regional language, his view is that it should be the duty of the Government to place on the Table of the House copies translated in Hindi in spite of the fact that the original version is in the regional language.

श्री अटल बिहारी वाजपेयी : इस
रूलिंग के लिए आप का बहुत बहुत धन्यवाद।

SHRI JYOTIRMOY BOSU (Diamond Harbour): May I make a submission to you that as far as item No. 4(1)—reduction of excise on sugar in the levy quantity,—is concerned, this is a very serious matter.

MR. SPEAKER: I have allowed him on a separate point...

SHRI JYOTIRMOY BOSU: You please allow some time to ask a question on this.

MR. SPEAKER: This is only about the delay.

SHRI JYOTIRMOY BOSU: Then my submission may be converted into one under Rule 377.

MR. SPEAKER: A new convert is often very dangerous!

ANNUAL REPORTS OF INDIAN INSTITUTE OF MANAGEMENT AHMEDABAD

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): I beg to lay on the Table: